

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 790 of 2019

IN THE MATTER OF:

M/s Naik Environmental Engineers Pvt. Ltd. ...Appellant

Vs

M/s Indiabulls Construction Ltd.Respondent

Present:

For Appellant: Mr. Jay Savla, Senior Advocate with Mr. Prabhat K.C., Advocates

For Respondent: Mr. Sumesh Dhawan and Ms. Jasvin Dhama, Advocates

ORDER

05.08.2019 Heard. Let notice be issued to Respondent.

Ms. Jasvin Dhama, learned Advocate is present on behalf Respondent on the basis of caveat petition. Respondent may file reply affidavit within 10 days. Appellant may file rejoinder, if any, within a week thereafter.

List the Appeal 'For Admission (After Notice)' on **4th September, 2019**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)